

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.1313/91
M.A.No.1066/95

New Delhi this the 7th Day of July, 1995.

Hon'ble Sh. A.V. Haridasan, Vice-Chairman(J)
Hon'ble Sh. B.K. Singh, Member(A)

The Bailiffs (Ammins) Association Delhi
Administration Delhi through Sri Dukhi Ram
Arya its President, Room No.13, Old Civil
Supply Building, Tis Hazari, Delhi. Applicants

(through Sh. Naresh Kaushik, advocate)

versus

1. The Delhi Administration,
through the Lt. Governor,
Raj Niwas Court Road, Delhi.

2. The Union of India,
through the Secretary,
Ministry of Finance.

3. The Deputy Commissioner Delhi,
Tis Hazari, Delhi. Respondents

(through Sh. Amresh Mathur, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh.A.V.Haridasan, Vice-Chairman(J)

MA-1066/95

1. Since the Learned Counsel of either side
has agreed that the O.A. can be disposed of with some
observations, this M.A. is not pressed.

OA-1313/91

2. This is an application filed by Bailiffs
(Ammins) Association Delhi Administration represented by
its President. The grievance of the association is that
the Bailiffs (Ammins) who are members of the association
are placed in Group-D in lower pay scale while Patwaris
who were earlier classified alongwith Bailiffs as
Group-D were given higher pay scale and placed in

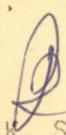
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Group-C on the recommendations of the 3rd Pay Commission. Since the representations submitted by the association for their inclusion in Group-C and for grant of the pay scale which was given to Patwaris did not get any response and as this claim of the applicants was not found favour with the 4th Pay Commission, the applicants have filed this application seeking a direction to the respondents to refix the pay scale of the Bailiffs (Ammins) on the basis of the principle of equal pay for equal work at par with the pay scale given to Patwaris.

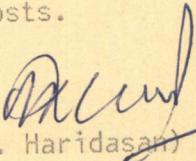
3. Pleadings in the case are complete. When the case came up for hearing today, the learned counsel of either side states that as the 5th Pay Commission is considering the parity of pay scale and classification of the employees, it will be appropriate if the issue is directed to be placed before the Commission for consideration.

4. In view of the above submissions made at the Bar, the application is disposed of with a direction to the respondents to refer the issue of parity of pay scale of Bailiffs (Ammins) with Patwaris and Inspectors (Group-C) of the Delhi Administration, Govt. of N.C.T. *to the Pay Commission.*

5. There will be no order as to costs.


(B.R. Singh)

Member(A)


(A.V. Haridasan)

Vice-Chairman(J)

/vv/